NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

PRESENT: SHRI M.K. SHRAWAT MEMBER (JUDICIAL)

	nce-cum-order sheet in the case of <u>M/s.</u> 2/2014 u/s 58,59 397-398 DATE:		A M
. NO	NAME	DESIGNATION	SIGNATURE
	Mr. Abbas Mandninala.	Advocate.	, Dol-
	1/2 Ranal Shah 200.		Market
	Mr. Abbas Mandninala. 1/b. Ranal Shah 200. for Petitioner		
	Counsel		
	Mr. Kural Dwarkadas, Ad	V. Advocate	Laughek
	along with		
	along with Advocate Mr. Sidbent		
	V 11 la Il Madia		
	Grandy & Co. for		
	Grandy & Co. for Respondent Nos. 2 to 4		
	respondent 1003. 212 1		
	Ner. Farhen Dubash	Advocate	Λ
	ill Kalpesh Joshi,		Yishan
	Advocate for		() aman
	Respondent No. 1	<u>Order</u>	
	C.P No. 62/58,59 & 397-398/NCL	Γ/MB/MAH/2014	

 Ld. Counsel for the Petitioner and Counsel for the Respondents are present and stated that there is a possibility of out of court settlement. Hench seeking time. 2. Considering their respective request, the matter is posted on 12th August, 2016 at 10.30 a.m. for hearing.

3. This date is communicated in the open court.

SdI-

M. K. SHRAWAT Member (Judicial)

Dated: 11th July, 2016.